

the deputation period of officers who are on deputation beyond five years; and

(b) if so, what is the number of Government servants whose deputation are likely to be cancelled as a result of such a decision?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) The question regarding extension of tenure of officers belonging to All India Services and Central Group 'A' organised services, serving at the Centre, was reviewed recently and it was decided that in all cases of extended tenure orders should issue immediately to revert the officers to their parent cadres at the latest by 30th April, 1983. Accordingly orders have been issued so far curtailing the tenure upto 30th April, 1983 in respect of 22 officers serving at the levels of Under Secretary to Joint Secretary and the services of these officers are being replaced at the disposal of their parent cadres by that date.

471. (Transferred to the 2nd March, 1983.)

B.B.J. Construction Company

472. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have taken any steps to meet the various problems being faced by the B.B.J. Construction Company in Calcutta which is a Government of India undertaking; and

(b) if no steps have been taken in this direction, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): (a) and (b) BBJ Construction Company Ltd. (BBJ) is not a Government of India Undertaking. It is owned by Burn Standard Co. Ltd., Braithwaite & Co. Ltd., and Jessop & Co. Ltd. In view of mounting losses incurred by BBJ, a proposal to restruc-

ture its operations has been under consideration. Industrial Reconstruction Corporation of India (IRCI) have been requested to appraise the possibility of BBJ's revival with IRCI's assistance.

Setting up of medium industries in Andhra Pradesh

473. SHRI ADINARAYANA REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of medium industries together with their names and location set up in Andhra Pradesh during the last three years; and

(b) what is the present annual profit and by when these are expected to start production?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) and (b) The medium scale industrial units involving investment in fixed assets, viz. land, building and machinery, not exceeding Rs. 3 crores and which are exempt from obtaining licences under the provisions of the Industries (Development & Regulation) Act, 1951, are required to be registered with the Technical Authorities. The following number of such Industrial Units were registered with the Directorate General of Technical Development during the years 1980, 1981 and 1982 in the State of Andhra Pradesh.

Year	No. of Schemes registered
1980	60
1981	125
1982	140

Details of all units being registered with D.G.T.D., including name and address of the unit, item of manufacture, capacity and location, are published by the Indian Investment Centre in their 'Monthly News Letter'. Copies of this publication are available in the Parliament Library. The units are at various stages of implementation.